

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

**Service Tax Appeal No. 31078 of 2018**

(Arising out of **Order-in-Appeal** No.HYD-SVTAX-RRC-APP-013-18-19 APP I dated 15.06.2018 passed by Commissioner of Customs & Central Tax, (Appeals-I), Hyderabad)

**Zilla Mahila Samakhya**

Collectorate Complex,  
Ambedkar Bhavan, DRDA - IKP,  
Mahabubnagar,  
Telangana - 509 001.

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**APPELLANT**

VERSUS

**Commissioner of Central Tax  
Rangareddy - GST**

GST Commissionerate,  
Posnett Bhavan, Tilak Road,  
Ramkoti, Hyderabad,  
Telangana - 500 001.

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**RESPONDENT**

**APPEARANCE:**

Shri K. Lakshman Kumar, CA for the Appellant.

Shri B. Subhas Chandra Bose, Authorised Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)  
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

**FINAL ORDER No. A/30522/2025**

Date of Hearing:25.11.2025

Date of Decision:25.11.2025

**[ORDER PER: ANGAD PRASAD]**

Learned CA for the appellant informs that the amount involved and issue in dispute has already been settled through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and in support of the same he has furnished Form-IV. On perusal of the same it is apparent that the disputed amount has been settled through SVLDRS and discharge certificate in SVLDRS Form IV has also been issued by the Department. Accordingly, the request of the appellant for closure of the appeal is allowed.

2. Learned AR has no objection for disposal of the matter as the disputed amount has been settled by appellant through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

3. Accordingly, this appeal is disposed off as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)**  
**MEMBER (TECHNICAL)**

**(ANGAD PRASAD)**  
**MEMBER (JUDICIAL)**

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